IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 409
Appeal No. 206/ND/252/2022

IN THE MATTER OF:

M/s Neelgagan Infrabuild Private Limited ... Appellant
Versus
Registrar of Companies ... Respondent

Under Section 252

Order delivered on 16.04.2024

CORAM:
MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant : Mr. Abhay Kaushik, Adv.
For the ROC : Ms. Jyoti Khurana, Mr. Aakash Sharma, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Himanshu Babbar, Ld. Counsel for the Appellant is present through VC. Ld. Counsel for the ROC is present physically. Ld. Counsel for the Appellant submitted that he has already filed a rejoinder to ROC report, however the same is not on board. Let steps be taken to cure the defects if any and take necessary steps to upload the same on the DMS portal. Counsel for the Appellant is directed to serve a copy of the rejoinder on the Counsel for ROC. List the matter on **28.05.2024.**

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)

Mamta-16.04.2024